

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

R.P. No. 34/95

in

OA. No. 767/91

Shri N.K.Gupta  
V/s.

... Applicant

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri P.P.Srivastava

Tribunal's Order by Circulation

Dated: 30.3.95

In this R.P. the applicant has prayed that the final order issued dated 19.1.1995 be reviewed and it should be considered as interim order of the Tribunal, as also that on expiry of the period of 10 weeks as stipulated in the order, the next hearing should be held two weeks thereafter.

2. The OA. was decided on 19.1.1995 and after hearing both the parties the direction were issued in the operative portion of the judgement as under :-

"In view of this, we direct that the applicant should furnish his reply to the show cause notice and the enquiry officer's report, within a week and the disciplinary authority should complete the proceedings including the final order within ten weeks from the date of communication of this order. The OA. is disposed of with the above directions."

The question of keeping the OA. pending while the directions of the Tribunal are acted upon, the Tribunal was apprised of all the facts by the learned counsel for the applicant at the time of hearing of the OA. on 19.1.1995. No new facts are brought to our notice in the present R.P. which would warrant any change in the judgement which has already been given in this OA. We, therefore, dismiss this R.P. in-limini.

(P.P.SRIVASTAVA)  
MEMBER (A)

(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.